

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT
ON THE 31st DECEMBER 2006.

-
1. Name of the Government Servant in full (in block letters) : RAMNIK SHARMA
 2. Service to which he belongs : Himachal Pradesh Judicial Service.
 3. Total length of service up to date :
(i) in non-Gazetted rank : -
(ii) in Gazetted rank : 4 months one day.
 4. Present post held and place of posting : Civil Judge(Jr.Div)-cum-Judicial Magistrate IIInd Class, Court No.2, Paonta Sahib Distt. Sirmaur, H.P.
 5. Total annual income from all sources during the Calendar year immediately preceding the 1st January, 2006 : Rs. 74,100/- Salary.
 6. Declaration

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 31-12-2006 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub -Rule(I) of Rule 18 of the central services (Conduct) Rules 1964.



(Ramnik Sharma)

Civil Judge(Jr.Div)-cum-JMIIIC
Court No.2, Paonta Sahib, H.P.

Dated. 19-1-2007


STATEMENT OF IMMOVABLE PROPERTY AS ON FIRST APPOINTMENT AS ON THE 31st DECEMBER, 2006 (e.g. Lands, Houses, Shops, Other Buildings etc.)

FORM No. I

Sr. No.	Description of Property.	Precise Location (Name of District, Division, Taluk and Vill. in which the property is situated and also its distinctive number etc.)	Area of land (In case of lands and buildings)	Nature of land (in case of landed property)	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any to the Govt. servant.	Date of acquisition
1.	3 Bigha land at Pirsaluki Vill., Handal Tehsil Dehra, Distt. Kangara in name of father.	Distt. Kangra Shimla.	3 Bigha	Some Land Agricultural and some land in Banjar kadim.	-	Father	-
2.	Building on 4 biswas land at Summerhill, Shimla in the name of father.	Shimla.	4 biswas	Non-Cultivated.	-	-	-

How acquired (whether by purchase, mortgage lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired, address and connection of the Govt. servant, if any, with the person(s) concerned.

Rs. 1,00,000/- at Kangra	Land at Kangra Acquired by inheritance.	Not assessed
Rs. 8,00,000/- at Shimla.	Building constructed and land acquired by my father on loan taken from H.P. S. E. B. Deptt.	Nil


 (Ramnik Sharma)
 Civil Judge (Kr. Div) - cum - JMTC

Statement of liquid assets on first appointment as on the 31st December, 2006

(1) Case and bank balance exceeding 3 months' emoluments.
 (2) Deposits, loans advances and investments (such as shares, securities, etc.)

Sl. No.	Description of Company, Bank, etc.	Amount	If not in own name, and address of person in whose name held and his/her relationship with the Government servant	Annual Income derived	Remarks	
1	2	3	4	5	6	7

1. Saving Bank Account No. 54411

Uco. Bank

4228/-

Own Name

Amount of Interest 4%

(Rajnik Sharmao
 CIVIL Judge (Jr. Div) - cum - JMIIIC
 Court No. 2, Paonta Sahib, H.P.



Date

Signature

Statement of movable property on first appointment as on the 31st December 2006

Sr. No. Items	Description of	Price or value at the time of acquisition and/of the total payment made up to the date of return, as the case may be in case of articles purchased on hire purchase or instalment basis	If not in own name, name and address of the person in whose name and his/her relationship with the Government servant	How acquired with approximate date of acquisition	Remarks.
1.	Television	Rs.8,500/-	own name	Purchase after September, 2003 from money earned by practising as Advocate in H.P. High Court Shimla.	
2.	Refrigerator	Rs.8,000/-	own name		
3.	Double Bed	Rs.7,500/-	own name		
4.	Sofa Set	Rs.7,500/-	own name		
5.	Single Bed	Rs.3,000/-	own name		
6.	T.V. Trolly	Rs.2,500/-	own name		
7.	Mobile phone	Rs.4,800/-	own name		
8.	Cash in hand	Rs.80,000/-	earned from practice.		

(Ranjit Sharma)

Civil Judge(Jr.Div)-cum-JMTC

Court No.2, Paonta Sahib, H.P.

Dated 19-1-2007

Signature.

Statement of Provident Fund and Life Insurance Policy on First Appointment as on the 31st December, 2006


Sr.No. of policy	Policy No. and date of policy	Name of Insurance company	Sum Insured/date of maturity	Amount of annual premium	Type of Provident Funds/ G.P.F./C.P.F./ Account No.
1.	2.	3.	4.	5.	6.
N I L					
Applied for C.P.F.					

Closing balance as last reported by the Audit/Accountant Officer along with date of such balance.

Contributions made subsequently Total

Remarks (If any there is dispute regarding closing balance, the figures, according to the Govt. Servant should also be mentioned in this column)

N I L



 (Rajnik Sharma)
 Civil Judge(Jr. Div)-cum-J.M.II.C.
 Court No.2, Paonta Sahib, H.P.

STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT AS ON THE 31st DECEMBER, 2006

Sl. No.	Amount.	Name and address of creditor.	Date of incurring liability.	Details of Transaction.	Remarks.
1.	2	3	4	5	6

----- N I L -----

Dated _____


(Ramnik Sharma)
Civil Judge (Jr. Div) - cum - JMIIC
Court No. 2, P. S. Sahib, H. P.